

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF YASHRAJ CONTAINEURS LIMITED RELEVANT PARTICULARS

1	Name of corporate debtor	<b>Yashraj Containeurs Limited</b>
2	Date of incorporation of corporate debtor	27th July 1993
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L28120MH1993PLC073160
5	Address of the registered office and principal office (if any) of corporate debtor	B-1A, 1st Floor, Madhav Niwas CHSL, Opp S V Road, Natakwala Lane, Borivali (W) Mumbai - 400092. Factory Address: - Survey No 260/ 6 & 7, Bhimpore, Char Rasta, Bhimpore, Daman -396210
6	Insolvency commencement date in respect of corporate debtor	22nd February 2024
	Date of receipt of the Order	23rd February 2024
7	Estimated date of closure of insolvency resolution process	20th August 2024
8	Name and registration number of the insolvency professional acting as interim resolution professional	Manish Motilal Jaju IBBI Registration No: IBBI/IPA-001/IP-P00034/2016-17/10087
9	Address and e-mail of the interim resolution professional, as registered with the Board	C/o M M JAJU & CO., D-502, Neelkanth Business Park, Vidyavihar West, Mumbai -400086. Email :- mmjaju76@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	M M JAJU & CO., D-502, Neelkanth Business Park, Vidyavihar West, Mumbai -400086. Cirr.yashraj@hotmail.com
11	Last date for submission of claims	08th March 2024 (14 days from the date of the receipt of the Order)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- None based on the records
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable based on available records
14	(a)Relevant Forms and (b)Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Yashraj Containeurs Limited on 22nd February 2024.**

The creditors of **Yashraj Containeurs Limited**, are hereby called upon to submit their claims with proof on or before **08th March 2024** falling fourteen days from the appointment of the interim resolution professional to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class Not applicable based on available Records. Submission of false or misleading proofs of claim shall attract penalties.

**Manish M Jaju**

Interim Resolution Professional in the matter of

**YASHRAJ CONTAINEURS LIMITED**

Reg. No: IBBI/IPA-001/IP-P00034/2016-2017/10087

AFA No :- AA1/10087/02/170125/106787, AFA Valid up to 17/01/2025